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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 859/2025

ARUN KUMAR MEHTAPlaintiff

Through: Mr. Puneet Mittal, Sr. Advocate with Mr. Nar Hari Singh, Mr. Vikas Mehta, Mr. Vasudev Sharan Swain, Ms. Bhavya Sanwal, Ms. Sakshi Mehendiratta, Mr. Madhu Sudan Sambyal and Mr. Bharat Bhushan Mishra, Advocates.

versus

ASHOK KUMAR RANCHHODBHAI PARMAR
& ORS.Defendants

Through: Defendant no.1 in person.
Ms. Nitya Ramakrishnan, Sr. Advocate with Ms. Stuti Rai, Ms. Rupali Samuel and Ms. Aditi Soni, Advocates for D2.
Mr. Mahfooz A. Nazki, Ms. Sana Juneja and Mr. Meeran Maqbool, Advocates for D3.
Mr. Himanshu Garg, Mr. Imbisaat Liyaqat and Mr. Gaurav Kalra, Advocates for D5.

CORAM:
HON'BLE MR. JUSTICE VIKAS MAHAJAN

ORDER

% **03.02.2026**

I.A. 29930/2025 (Application under Order XXXIX Rule 1 and 2 CPC by the plaintiff)

1. Mr. Puneet Mittal, learned Sr. Counsel appearing on behalf of the plaintiff at the outset submits that by way of certain communications, the defendants have passed certain derogatory remarks against the counsels appearing on behalf of the plaintiff.

2. Defendant no.1, who is present in person, submits that insofar as the said remarks against the plaintiff's counsels are concerned, he withdraws the same and tenders his apology. The statement of defendant no.1 is taken on record.
3. The learned counsel appearing on behalf of defendant nos. 2, 3 and 5 urges the Court for deletion of their names from the array of defendants. It is submitted on their behalf that they are media houses and they have only published the news articles which contains the factual aspect of the controversy.
4. It is further stated by Ms. Nitya Ramakrishnan, learned Sr. Counsel appearing on behalf of defendant no.2 that the defendant no.2 had reached out to the plaintiff in the past and the said defendant is also ready to carry the plaintiff's version on its platform. Counsels for other defendants have also echoed the same submissions.
5. Mr. Mittal prays for time to seek instructions in that behalf.
6. Let replies, if any, be filed by the defendants within a period of four weeks. Rejoinder thereto be filed before the next date of hearing.
7. Re-notify on 28.04.2026.

VIKAS MAHAJAN, J

FEBRUARY 3, 2026/jg